

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1607  
ANSWERED ON:28.11.2002  
PENDING CASES IN HIGH COURTS AND SUPREME COURT  
SHANKAR PRASAD JAISWAL;SUSHIL KUMAR INDORA

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether a high percentage of cases pending in Supreme Court and High courts are those, wherein Union or State Governments or public undertakings and bodies are one of the parties;
- (b) if so, the details thereof, Court-wise;
- (c) whether in most of these cases the officers are not accountable for their acts and decisions; and
- (d) if so, the efforts being made to reduce the number of such cases and to ensure speedy justice including out of Court settlement, negotiations or conciliation?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

- (a) to (d) The information is being collected and will be laid on the Table of the House.